

Business Standard Mumbai 11/11/2023

FORM A PUBLIC ANNOUNCEMENT

((Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AVARSEKAR REALTY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	AVARSEKAR REALTY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	12/12/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4. Corporate Identity No. of corporate debtor	U70100MH2012PTC238711
5. Address of the registered office and principal office (if any) of corporate debtor	Plot-695/697, 64 C, Sitladevi Temple Road, Mahim, Mumbai City, Mumbai, Maharashtra, India-400016
6. Insolvency commencement date in respect of corporate debtor	09/11/2023
7. Estimated date of closure of insolvency resolution process	06/05/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Chakravarty IBBI/IPA-003/IP-N000123/2017-2018/11338
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-301, Jasmine, Agarwal & Doshi Complex, Kauls' Heritage City, Bhabola Naka, Vasai West, Distt. Palghar, Maharashtra -401202. pkc195710@gmail.com Mobile No. 9619452835
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-301, Jasmine, Agarwal & Doshi Complex, Kauls' Heritage City, Bhabola Naka, Vasai West, Distt. Palghar, Maharashtra -401202. E- mail: avarsekar.2012@yahoo.com
11. Last date for submission of claims	22/11/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1) Mukesh Verma, IBBI/IPA-001/IP-P01665/2019-2020/12522 B-1506, Avenue 2 Suntek City, Goregaon West, Mumbai-400104. Email ID: lp.mukeshverma@gmail.com, Mobile No. 9820789105 2) Ravi Bagri, IBBI/IPA-001/IP-P00789/2017-2018/11344 Octacrest Complex, Wing-E, Flat No-1401, Lokhandwala Township, Kandivali-east, Mumbai -40101.. Email ID: ravibagari@gmail.com. MOB NO - 9836155539 3) Vijay Kumar kulshrestha, IBBI/IPA-003/IP-N00253/2019-2020/12905 701/B, River View, CASARIO, Palava City, Kalyan-sil Road, Dombivali-EAST, Thane, Maharashtra- 421204. Email ID: Vijay.kulshrestha@ancoraa.com. MOB NO -7506921388
14. (a) Relevant Forms	Web link: https://www.ibbi.gov.in
(b) Details of authorized representatives are available at	Web link : https://www.ibbi.gov.in

Notice is hereby given that the Court II of National Company Law Tribunal Mumbai, has ordered the commencement of a corporate insolvency resolution process of the **AVARSEKAR REALTY PRIVATE LIMITED** on **09/11/2023**.

The creditors of **AVARSEKAR REALTY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **22/11/2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Other creditors can submit the claims with proof in person, by post or by electronic means. Those creditors who intend to submit the claim in physical mode can submit at the address mentioned in entry No.10.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Home Buyers) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Vasai West, Distt. Palghar, Maharashtra -401202

Pradeep Kumar Chakravarty

Date: 09/11/2023

Interim Resolution Professional

IBBI/IPA-003/IP-N000123/2017-2018/11338


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